THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) As per the Union Budget 2014-15, the disinvestment target is ₹ 58,425 crore (including receipts from disinvestment of Government stake in non-Government companies). The Annual Action Plan for disinvestment has been prepared accordingly.

(b) Cabinet Committee on Economic Affairs (CCEA) has already approved disinvestment in the following Central Public Sector Enterprises (CPSEs):

Sl. No. Name of CPSE		Percentage of Disinvestment approved	Remarks
(i)	Steel Authority of India (SAIL)	10.82%	First tranche of disinvestment of 5.82% was completed in March, 2013. The remaining 5% disinvestment is tentatively scheduled for completion in 2014-15.
(ii)	Rashtriya Ispat Nigam Ltd (RINL)	10%	Listing of the company and disinvestment tentatively scheduled for completion in 2014-15.
(iii)	Hindustan Aeronautics Ltd (HAL)	10%	Listing of the company and disinvesment tentatively scheduled for completion in 2014-15.

In addition, CCEA has also approved sale of residual Government equity in Hindustan Zinc Limited (HZL) and Bharat Aluminium Company (BALCO).

In order to meet budgetary targets, some more CPSEs have been identified for disinvestment during 2014-15. Disinvestment in these CPSEs will be subject to approval of the CCEA.

Entry of corporate houses in banking sector

3607. SHRI BIRENDER SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether the way of entry of corporate houses in banking sector has been cleared with the passing of the Prevention of Money Laundering Amendment Bills;
- (b) if so, how many licenses have been given to corporate houses by RBI and what has been the criterion for this; and
- (c) whether the move has cheered the public at large in a vast country like ours, where more and more banking outfits are needed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) In terms of the Guidelines of the Reserve Bank of India (RBI) on Licensing of New Banks in the Private Sector issued on February 22, 2013, entities/groups in the Private Sector that are 'owned and controlled by residents' and entities in public sector were eligible to promote a bank through a wholly-owned Non-Operating Financial Holding Company (NOFHC).

RBI has given 'in-principle' approval to two new applicants *viz.*, IDFC limited and Bandhan Financial Services Private Limited *vide* press release dated April 2, 2014 to set up banks under the Guidelines on licensing of New Bank in the Private Sector. Of these, IDFC limited is Non Banking Financial Company (NBFC) and Bandhan Financial Services Private limited is a Micro Finance Institution.

The draft guidelines on payments banks and small banks as differentiated or restricted banks were placed on RBI website on 17.07.2014. Both, payments banks and small banks are 'niche' or 'differentiated' banks; with the common objective of furthering financial inclusion. As per the draft guidelines, entities eligible to set up a Payments Banks include existing Non-Bank Pre-paid Instrument Issuers (PPIs), Non-Banking Finance Companies (NBFCs), Corporate Banking Correspondents, mobile telephone companies, super market chains companies, real sector cooperatives and public sector entities. The entities eligible to set up a small bank include resident individuals with ten years of experience in banking and finance, companies and societies, NBFCs, Micro Finance Institutions and Local Area Banks.

Training camps for skill development of women

†3608. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is contemplating to organise training camps for skill development of women all over the country;
- (b) if so, the number of districts of Rajasthan selected under this scheme and the norms thereof; and
 - (c) the number of women who have been trained through these camps, so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Ministry of Women and Child Development has been administering Support to Training and Employment Programme for Women (STEP) Scheme since 1986-87. The Scheme aims to make a significant impact on women by upgrading skills for employment on a self-sustainable basis and income generation for marginalized and asset-less rural and urban women with special focus on SC/ST households